

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH : F : NEW DELHI  
BEFORE SHRI C.M. GARG, JUDICIAL MEMBER  
AND  
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER

ITA No.5249 & 5250/Del/2019  
Assessment Years: 2013-14 & 2014-15

Rajender Parkash Bhardwaj, H.No.207, Sector-6, U.E., Karnal, Haryana.	Vs.	PCIT, Karnal.
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PAN: AFZPB9510J

(Appellant)

(Respondent)

Assessee by	:	Shri Aman Garg, CA
Revenue by	:	Ms Sapna Bhatia, CIT, DR
Date of Hearing	:	24.08.2022
Date of Pronouncement	:	25.08.2022

ORDER

PER C.M. GARG, JM:

These appeals filed by the assessee are directed against the orders dated 18.03.2019 of the PCIT, Karnal u/s 263 of the IT Act, 1961, relating to Assessment Years 2013-14 and 2014-15.

2. The ld. Counsel for the assessee, at the time of hearing, filed an application seeking withdrawal of the appeals. In the absence of any objection from the side of the ld. DR, the application of the assessee seeking withdrawal of

the appeals is accepted. The appeals filed by the assessee are, accordingly, dismissed as 'withdrawn.'

3. In the result, the appeals filed by the assessee are dismissed.

Order pronounced in the open court on 25.08.2022.

Sd/-

(PRADIP KUMAR KEDIA)  
ACCOUNTANT MEMBER

Sd/-

(C.M. GARG)  
JUDICIAL MEMBER

Dated: 25<sup>th</sup> August, 2022.

dk

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi